

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2020

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in order dated 16.5.2019 in Petition No. 284/MP/2018.
- Date of Hearing : 16.11.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : GMR Warora Energy Limited (GWEL)
- Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Anr.
- Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Anand K Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL
Shri M. G. Ramachandran, Sr. Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Dinesh H. Agarwal, MSEDCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned senior counsel for the Respondent, MSEDCL sought permission to file/ upload its response.
3. The learned counsel for the Respondent, DNHPDCL submitted that DNHPDCL has already filed its affidavit in the month of September, 2021.
4. The learned counsel for the Petitioner requested for four weeks' time to file its response to the affidavits filed by MSEDCL and DNHPDCL and submitted that the matter may be taken up for the hearing thereafter.
5. Considering the request of the learned senior counsel for the Respondent, MSEDCL, the Commission directed the Respondent to file its affidavit within two days. The Commission further directed the Petitioner to file its response on the affidavits filed by the Respondents by 17.12.2021 after serving copy to the other side.
6. The Petition will be listed in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**